

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
IA No. 01/JPR/2020  
IA No. 100/JPR/2022  
CP No. (IB)- 54/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Vidya Educare Pvt. Ltd.**

**...Financial Creditor/Applicant**

**Versus**

**M/s Prayag Polytech Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Madhvan, Proxy counsel

For the Respondent : Virender Ganda, Sr. Adv.  
Bhaskar, Adv.  
Amodini Raina, Adv.

**ORDER**

Heard Mr. Madhvan, proxy counsel appearing on behalf of the Petitioner/ Financial Creditor. Mr. Virender Ganda, Learned Sr. counsel appears on behalf the Respondent/ Corporate Debtor. Learned counsel for the Petitioner submits that the main arguing counsel (Mr. Sanchit Garga) is on legs before the Hon'ble Supreme Court and seeks a short accommodation.

On the previous date of hearing, learned counsel for both the sides were directed to file written submissions not exceeding 3 pages together with any case laws on which they place reliance. List the matter on 17.11.2022.

Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

September 28, 2022  
HA